

(2022) 12 RAJ CK 0054

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 5439, 5061 Of 2022

Pramod Katara And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 12-12-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 406, 498A

Citation : (2022) 12 RAJ CK 0054

Hon'ble Judges : Dr.Pushpendra Singh Bhati, J

Bench : Single Bench

Advocate : Bharat Shrimali, S.K. Bhati

Final Decision : Dismissed

Judgement

Dr. Pushpendra Singh Bhati, J

In S.B. Criminal Misc(Pet.) No. 5439/2022 :-

The present petition has been preferred by the petitioner under Section 482 of Cr.P.C. for quashing of FIR No.146/2022 lodged at Police Station Mahila Thana, District Udaipur for the offence under Sections 498A & 406 of IPC.

Learned counsel for the petitioner submits that the petitioner is a Government Servant and the allegations levelled against him are not made out.

Learned Public Prosecutor submits that the prima facie the offence has been made out against the present petitioner.

The factual report produced by learned P.P. is taken on record.

In the peculiar factual matrix, the present petition is disposed of with liberty to the petitioner to submit his requisite bail bonds before the learned trial Court at the time of filing of the charge-sheet and the date of filing of the charge-sheet shall be informed by the Investigating Officer to the petitioner; in case he fails to

do so, the learned trial court shall be free to proceed strictly in accordance with law. Further, the petitioner shall also have a liberty to take up all his issues, before the learned trial Court, at appropriate stage.

All pending applications also stand disposed of.

In S.B. Criminal Misc(Pet.) No. 5061/2022:-

The present petition has been preferred by the petitioners under Section 482 of Cr.P.C. for quashing of FIR No.146/2022 lodged at Police Station Mahila thana, District Udaipur for the offence under Sections 498A & 406 IPC.

At the outset, learned Public Prosecutor submits that no offence has been made out against the present petitioners.

The factual report furnished by learned Public Prosecutor is taken on record.

In light of such submission, the present petition is dismissed as having become infructuous. All pending applications stand disposed of.